

No.GOB(I) 8/2020

**HIGH COURT OF KARNATAKA,
BENGALURU,
DATED: 8TH JUNE, 2021.**

I N T I M A T I O N

The candidates with the following Register Numbers who are eligible for Viva-Voce to the post of District Judges by direct recruitment in pursuance of this office Notification No.GOB(I) 8/2020 dated 21.09.2020, are hereby informed that the Viva-Voce is scheduled to be conducted on the following dates:

MONDAY, THE 12TH JULY 2021	
DJM20005	DJM20013
DJM20007	DJM20014
DJM20009	DJM20019
DJM20010	DJM20028

TUESDAY, THE 13TH JULY 2021	
DJM20034	DJM20097
DJM20055	DJM20109
DJM20078	DJM20110
DJM20092	DJM20115

WEDNESDAY, THE 14TH JULY 2021	
DJM20118	DJM20151
DJM20119	DJM20155
DJM20122	DJM20158
DJM20125	DJM20162

THURSDAY, THE 15TH JULY 2021	
DJM20179	DJM20193
DJM20189	DJM20220
DJM20190	DJM20222
DJM20191	DJM20226

FRIDAY, THE 16TH JULY 2021	
DJM20232	DJM20246
DJM20236	DJM20252
DJM20238	DJM20260
DJM20245	DJM20261

Hence, the aforesaid candidates are hereby directed to be present at **11.30 A.M.**, on the respective dates at Reception Hall, Principal Bench of the High Court of Karnataka, Bengaluru, at their own cost. Further, they are requested to bring their call letter and the following **original certificates** along with 3 sets of self-attested copies, for verification:

- a) SSLC or equivalent certificate in support of Date of Birth and Identity Card in support of address proof.
- b) Degree, Law Degree Certificates/Marks Cards/Convocation Certificate, in support of educational qualification.
- c) Certificate of Enrolment as Advocate/Pleader, issued by the Bar Council.

- d) Certificate from the Presiding Officer of the Court in which the candidate is actually practicing or from the Registrar (Judicial)/Additional Registrar General, in case he/she is practicing in the High Court, indicating that he/she is a practicing Advocate. The certificate shall also indicate that he/she has been practicing for a period not less than seven years as on the last date fixed for submission of online application.
- e) No Objection Certificate (NOC) issued by the concerned authority for having permitted him/her to apply for the post of District Judge by direct recruitment, if he/she is working as Public Prosecutor/Assistant Public Prosecutor-cum-Assistant Government Pleader.
- f) Certificates obtained within the stipulated period from the competent authorities, if claiming reservation under SC/ST, Category-I/II(A)/II(B)/III(A)/III(B), Rural candidate/Kannada Medium Student/Ex-servicemen category.
- g) Creamy Layer Certificate, if claiming reservation under General Merit (Rural) category.
- h) Certificate of release or discharge from military service, if claiming reservation under Ex-servicemen category.
- i) List of cases conducted independently during the last three years with particulars of such cases.
- j) Two character certificates of good character (one from the Principal of the Institution/College in which he/she has last studied with study details and another from a respectable person not being a relative who is well acquainted with him/her).
- k) Income Tax return, if any, to show the annual income from the profession during the preceding three years.

Further, in view of Covid-19 pandemic, the candidates are required to follow the Special Instructions as at Annexure while appearing for Viva-Voce, without fail.

Sd/-
(T.G.SHIVASHANKARE GOWDA)
REGISTRAR GENERAL

ANNEXURE

**SPECIAL INSTRUCTIONS TO THE CANDIDATES WHO ARE
APPEARING FOR THE VIVA-VOCE TO THE POST OF
DISTRICT JUDGES**

1. Candidate, who is tested positive for COVID-19 and is under mandatory isolation quarantine as on the date of viva-voce, should submit his/her Covid-19 report to the Registrar (Recruitment), High Court of Karnataka, Bengaluru, by sending e-mail to **rrecruithckb@gmail.com** well in advance and before the scheduled date of his/her viva-voce. Separate date will be given for such candidate to appear for viva-voce after the completion of his/her mandatory isolation quarantine period, subject to production of Covid-19 negative report.

2. Candidate who is from Containment Zone or who is/was in contact with Covid-19 patient and considered as primary or secondary contact and under mandatory quarantine as on the date of viva-voce should send information, along with necessary details, to the Registrar (Recruitment), High Court of Karnataka, Bengaluru, by sending e-mail to **rrecruithckb@gmail.com** well in advance and before the scheduled date of his/her viva-voce. Separate date will be given for such candidate to appear for viva-voce, after the completion of his/her mandatory quarantine period.

3. Candidates while entering the High Court premises will have to produce negative COVID-19 test report issued within 72 hours from the date of viva-voce.

4. Candidates while entering High Court premises will be subjected to thermal screening. The candidates found to be having any symptoms of COVID-19 will not be allowed entry into the High Court premises. Such candidates will be extended another opportunity to appear for Viva-Voce on the date fixed, which would be intimated to the candidate and subject to production of COVID-19 negative report.

5. All the candidates shall submit a self declaration on the date of their viva-voce declaring that they are not from Containment Zone, they had not come in contact of a Covid-19 patient for being considered as primary or secondary contact and they or their family members have no symptoms of COVID-19.

6. Candidates are advised to download and install the 'Arogya SetuApp' ([http://play.google.com/store/apps/details?hl=en_IN](http://play.google.com/store/apps/details?hl=en_IN&hl=en_IN)) "Apthamitra App" and "Quarantine Watch App" in their Mobile and also ensure that Location and Bluetooth is turned on at all the time when they are in the High Court premises.

7. Entry and exit of candidates who are attending the viva-voce shall be only through the Gate No.3 (near High Court old Post Office).

8. Only the Candidates are allowed to enter the High Court premises on production of viva-voce intimation letter and subject to instructions as specified above.

9. In view of current Covid-19 situation, candidates travelling overnight by public conveyance like buses and trains, are advised to wear clean and fresh clothes in order to maintain personal hygiene.

10. Candidates shall wear new fresh N-95 mask and hand gloves throughout their stay at the High Court premises. The candidates without N-95 mask and hand gloves will not be allowed entry to the High Court premises.

11. Candidates shall wear hand gloves at the time of submitting their documents for verification and shall use hand sanitizer.

12. Candidates shall ensure in maintaining social distance with High Court officials while submitting the documents for verification and also throughout their stay at the High Court premises.

13. Candidates entering the High Court premises are instructed to co-operate with Medical Screening team and Para Medical Volunteers.

14. Candidates are requested to bring the water bottle and packed food for their use, as no canteen facilities are available in the High Court premises.

15. Candidates are requested to leave the High Court premises immediately after completion of their viva-voce.
